

**IN THE INCOME TAX APPELLATE TRIBUNAL, AMRITSAR BENCH, AMRITSAR  
(VIRTUAL COURT AT CHANDIGARH)**

**BEFORE: SHRI. N.K.SAINI, VP & SHRI, R.L. NEGI, JM**

आयकर अपील सं./ ITA No. 580/ASR/2016

निर्धारण वर्ष / Assessment Year : 2006-07

Mandeep Singh Sandhu S/o Shri Kashmir Singh 5551 Sector-38, Chandigarh	बनाम	The CIT(A)-2 Amritsar
स्थायी लेखा सं./PAN NO: ASQPS6004C		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : None (Withdrawal Application)

राजस्व की ओर से/ Revenue by : Shri Ajay K. Arora, DR

सुनवाई की तारीख/Date of Hearing : 28/07/2021

उद्घोषणा की तारीख/Date of Pronouncement : 28/07/2021

**आदेश/Order**

**PER N.K. SAINI, VICE PRESIDENT:**

This is an appeal by the Assessee against the order dt. 05/07/2016 of CIT(A)-2, Amritsar.

2. During the course of hearing none appeared on behalf of the assessee but a withdrawal application has been moved by the Assessee which reads as under:

*Sub: Withdrawal of Appeal No. ITA 580/ASR/2016,*

*Dear Sir,*

*Kindly refer to your above said Appeal dated 23/06/2021 received in the above case. In this connection, it is submitted that the Appellant has opted for the VSVS Scheme and also the Income Tax Department has accepted the case and issued the Form No. 3 to the Appellant which is enclosed herewith for your ready reference. The due date for deposit of Tax under VSVS Scheme is 31/08/2021. So kindly allow me to withdraw my appeal in view of the above facts.*

*Thanking you,*

Date: 14/07/2021

*Yours faithfully  
Sd/-  
(Assessee)*

3. In the present case, it is noticed that the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3

bearing certificate no.279880160030321, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee is to be dismissed as withdrawn.

4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.
5. In view of the above the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open Court on 28/07/2021).

**Sd/-**  
**आर.एल. नेगी**  
**(R.L. NEGI)**  
**न्यायिक सदस्य/ Judicial Member**  
**AG**  
**Date: 28/07/2021**

**Sd/-**  
**एन.के.सैनी,**  
**( N.K. SAINI)**  
**उपाध्यक्ष / VICE PRESIDENT**

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, AMRITSAR
6. Guard File